

5. Stricter enforcement of Storage Control Orders and other enactments.

(c) The question of raising the production capacity of the vanaspati industry in the country is linked with the availability of the constituent edible oils in the country, particularly the non-traditional oils. However, within the constraints of the present situation, steps for the creation of fresh capacity are being considered.

Issue Price of Levy Sugar

*112. SHRI CHITTA BASU:

SHRI VIJAY KUMAR YADAV:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have decided to increase the issue price of levy sugar;

(b) if so, the reasons therefor;

(c) whether it is also a fact that Government have decided to revise the ex-factory price of levy sugar downwards in 5 zones;

(d) if so, what are the zones and the reaction of the same;

(e) whether the minimum support price of cane has remained unchanged; and

(f) whether it is also a fact that Food Department has also decided to lower the ex-factory price of levy sugar also?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) and (b). Due to an increase in the all-India average ex-factory price of levy sugar, a consequential increase in excise duty and the levy of a Development Cess on sugar the issue price of levy sugar has been increased from 3.50 to Rs. 3.65 per kg. with effect from 15th November, 1981.

(c) and (d). The ex-factory prices of levy sugar determined for 1981-82 in the case of six zones, namely, Punjab, West Uttar Pradesh, Central Uttar Pradesh, East Uttar Pradesh, North Bihar and the composite zone of Assam, Orissa, West Bengal and Nagaland are lower than the respective prices fixed for these zones in 1980-81.

Representations have been received against the downward revision of prices.

(e) Yes, Sir, in so far as it relates to a recovery of 8.5 percent.

(f) No, Sir.

Construction of Fishery Harbour at Naugor (Orissa)

*113. SHRI LAKSHMAN MALLICK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether his Ministry has received any proposal from the Government of Orissa for the construction of a Fishery Harbour at Naugor (Astaranga) of Orissa;

(b) if so, whether such proposal is going to be included under the Integrated fishery project;

(c) the estimated cost of the above project;

(d) the expected time in implementing the above proposal; and

(e) the progress made so far in this regard?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) Yes, Sir.

(b) Yes, Sir. Under a bilateral assisted programme.

(c) The fishery harbour is estimated to cost Rs. 254 lakhs.

(d) The construction is likely to be completed in about three years from the date of sanction of the project.

(e) The project proposals were forwarded to the United Kingdom authorities in September, 1981 for their acceptance. U.K. Government have now proposed to send a mission shortly.

Proper Maintenance of Government Quarters

114. DR. A. U. AZAMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the salient reasons/circumstances for not utilising the funds allotted for maintenance of the Government quarters properly and satisfactorily thereby leaving all major works for years together; and

(b) what steps have been proposed to revamp and revitalise the CPWD?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) It is not correct to presume that funds allotted for maintenance of the Government quarters are not being utilised properly and satisfactorily. The Government quarters are being maintained within the constraints of resources.

(b) Does not arise.

Unauthorised Occupation of Government Accommodation

*115. SHRI NIHAL SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there are some Central Government quarters which have been unauthorisedly occupied; and

(b) if so, whether electricity and water facilities have been provided

in these houses and if so, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) These quarters were got vacated for demolition under the re-development programme. At the time of vacation water and electricity meters and fittings were got removed. Occupants of some of these quarters have obtained electric-water connections. Action for eviction of these unauthorised occupants is being taken.

Loss Incurred due to Delayed Unloading of Wagons

*116. SHRI RAM VILAS PASWAN:
SHRI G. Y. KRISHNAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Food Corporation of India suffered heavy loss due to delay in unloading and clearance of rice wagons at Salt Cotaurs goods yard, Madras in addition to the damage to the rice; and

(b) if so, the extent of loss suffered by FCI because of this lapse and the action taken by the Government in this regard?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) It is a fact that there was delay in unloading and clearance of rice stocks from wagons at Salt Cotaurs, Madras on 27th and 29th October, 1981. However, there was no damage to rice stocks.